

In the National Company Law Tribunal, Jaipur

Item No. 01

CP (IB) No. 97/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of

Yaduka Financial Services Limited Applicant/Petitioners

VS.

SNG Realestate Pvt. Ltd.Respondent

Order delivered on 02.05.2019

Coram: Shri R. Varadharajan, Member (Judicial)

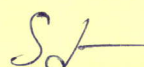
For Petitioner (s) : Prateek Kedawat, Adv.

Hitesh Mishra, Adv.

For Respondent(s) : None-appeared

ORDER

Learned counsel for the petitioner is present and moves this petition. It is represented by learned counsel for the petitioner that an advance copy of the petition has been duly dispatched to the Corporate Debtor and the evidence of the same has been annexed at Page No. 74 of the typed set of this petition. Let an affidavit of service evidencing the service of advance copy of the petition be duly filed along with the tracking report. In addition, let one more notice be taken to the Corporate Debtor to its registered office address through all modes in relation to the next date of hearing, which is fixed on 30.05.2019 and upon receipt of notice, Corporate Debtor to show cause as to why this petition should not be admitted. Post the matter on 30.05.2019.


(R. Varadharajan)
Member (Judicial)